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Rep. No. 58 of 1960, s. 28 Sec. 1 (wef 26.12.60)

THE ESSENTIAL COMMODITIES (SECOND AMEND-
MENT) ACT, 1957

No. 28 OF 1957

[17th September, 1957]

An Act further to amend the Essential Commodities Act, 1955.

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

1. This Act may be called the Essential Commodities (Second Short title, Amendment) Act, 1957.

2. In sub-section (2) of section 3 of the Essential Commodities Act, 1955, for clause (f), the following clause shall be substituted and shall be deemed always to have been substituted, namely:—

“(f) for requiring any person holding in stock any essential commodity to sell the whole or a specified part of the stock to the Central Government or a State Government or to an officer or agent of such Government or to such other person or class of persons and in such circumstances as may be specified in the order;”.